

099013

**THE HIGH COURT OF KERALA**

Kochi :682 031

Dated:02-11-2017

**PROCEEDINGS**

High Court Establishment - appointment to the category of Typist Copyist Grade II - orders issued.

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- Read :1. High Court Proceeding No. A6-49136/2011 (1) dated 29-07-2011.  
2. High Court Proceedings No.A6-49136/2011 (1) dated 19-07-2014.  
3. High Court Proceedings No.A6-49136/2011 dated 24-09-2014.  
4. High Court Proceedings No. A6-69257/2014 (1) dated 29-10-2014.  
5. High Court Proceedings No. A6-69257/2014 (2) dated 29-10-2014.  
6. High Court Proceedings No. A6-69257/2014 (3) dated 29-10-2014.  
7. High Court Proceedings No. A6-69257/2014 dated 13-07-2015.  
8. High Court Proceedings No. A6-69257/2014 (1) dated 21-07-2015.  
9. High Court Proceedings No. A6-69257/2014 (1) dated 04-03-2016.  
10. High Court Proceedings No. A6-69257/2014 dated 27-05-2016.  
11.The Judgment of the Honourable Court dated 31.08.2016 in  
W.A.No. 1297/2016.  
12. High Court Proceedings of even number dated 28-10-2016.  
13. High Court Proceedings of even number dated 16-12-2016.  
14. The submission of Smt. Rathy K.P., Higher Grade Office Attendant,  
High Court dated 08-11-2016.

**ORDER No. A6-64415/2015**

As per the High Court proceedings read (2) above, Smt. Rathy K.P., Higher Grade Office Attendant was appointed as Typist Copyist Grade II on temporary basis with effect from **19-07-2014**, vice Smt. K.S. Sindu, Typist Copyist Grade II appointed as Computer Assistant Grade II, on temporary basis with effect from 17-07-2014.

The panel read (1) above from which Smt. Rathy K.P., Higher Grade Office Attendant was promoted temporarily as Typist Copyist Grade II expired on 28-07-2014, on completion of three years' validity.

As per the High Court proceedings read (5) above, Smt. Rathy K.P., Higher Grade Office Attendant was discharged of her duties as Typist Copyist Grade II and was posted back as Higher Grade Office Attendant, High Court with effect from **28-10-2014 A.N.** As per the High Court Proceedings read (3) above, Smt. Annie T.X., Typist Copyist Grade II was promoted as Typist-Copyist Grade I w.e.f 04-09-2014. Consequent to that, a regular vacancy had arisen in the category of Typist-Copyist Grade II w.e.f **04-09-2014**.

As per the High Court proceedings read (4) & (7) above, two select lists were brought into force in succession, w.e.f. 29-10-2014 and 13-07-2015 respectively, for making appointment to the category of Typist-Copyist Grade II and the vacancies in the category of Typist-Copyist Grade II were filled up from those panels as per the High Court proceedings read (6), (8), (9) & (10) above.

Smt. Rathy K.P., has requested to cancel the order of reversion from the post of Typist-Copyist Grade II issued on 29.10.2014 and to regularise her in the post of Typist-Copyist Grade II w.e.f 19.07.2014 in her submission referred (14) above.

The Honourable the then Chief Justice had ordered to place the matter before a Committee of Honourable Judges, constituted to consider the request of Smt. Rathy K.P., Higher Grade Office Attendant, to regularise her appointment in the post of Typist Copyist Grade II.

The Committee considered the request of Smt. Rathy K.P., Higher Grade Office Attendant, the objections submitted by Smt. Jaya O. and Sri. Krishnakumar K.S., Typist-Copyists Grade II (on temporary basis) (junior most members in the said category) and the notes submitted by the Registry. The Committee recommended that, Smt. Rathy K.P., may be regularised as Typist-Copyist Grade II with effect from **04.09.2014** in tune with the orders passed in favour of Smt. Rajitha K.P. vide Judgment dated 31.08.2016 in Writ Appeal 1297 of 2016 referred 11<sup>th</sup> above. It is also recommended that the seniority of Smt. Rathy K.P. in the category of Typist-Copyist Grade II may be reckoned from **04.09.2014**. She is eligible for notional fixation of pay with effect from **04.09.2014** but monetary benefits may be paid only from the date of issue of the order regularising her appointment as Typist-Copyist Grade II. As there exists a vacancy in the category of Typist-Copyist Grade II w.e.f. 01.10.2017, due to the retirement of Sri. V.G. Mukundan, Selection Grade Typist-Copyist on 30.09.2017, there is no need to revert any of the present incumbents in the category including Smt. Jaya O and Sri. Krishanakumar K.S.

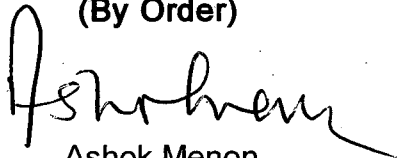
In light of the recommendations of the Committee, the Honourable the Chief Justice has ordered that Smt. Rathy K.P., Higher Grade Office Attendant, High Court in the scale of pay of ₹17,000 – 37,500 who was holding the post of Typist-Copyist Grade II on temporary basis, as on **04.09.2014** be regularised as Typist-Copyist Grade II, High Court in the scale of pay of ₹19,000 – 43,600 with Special Allowance of ₹400/- p.m. with effect from **04.09.2014** reckoning her seniority in the category of

Typist-Copyist Grade II with effect from **04.09.2014** subject to the following conditions.

- I) She shall be eligible for notional fixation of pay in the category of Typist-Copyist Grade II with effect from **04.09.2014**.
- II) She shall be eligible for the monetary benefits applicable to the category of Typist-Copyist Grade II **forthwith**.

Smt. Rathy K.P., Typist-Copyist Grade II, High Court is posted to Copying Section.

(By Order)

  
Ashok Menon  
Registrar General

To,

Smt. Rathi K.P., Typist-Copyist Grade II, High Court.

Copy to

Smt. Jaya O., Typist-Copyist Grade II on temporary basis, High Court  
Sri. Krishnakumar K.S., Typist-Copyist Grade II on temporary basis, High Court  
The Assistant Registrar in charge of K Section, High Court.  
The Assistant Registrar in charge of Copying Section, High Court.  
The Confidential Assistants to the Registrars, High Court.  
The 'G' (Accounts II & III ) Sections, High Court.  
The 'K' Section, High Court.  
The IT Section, High Court ( for publishing in the High Court Website)  
The A3 and A4 seats, High Court.  
The Administrative Records Section, High Court.  
The File/Stock File.